# IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH - COURT NO.2

Excise /MA(COD)77227 of 2019 Excise Appeal No. 76572 of 2019 Cross objection No. 77226 of 2019

Arising out of Order-in-Appeal No. 309/HAL/CE/2018-19 dated 08.03.2019 passed by Commissioner of CGST & CX (Appeal-II), Kolkata.

#### M/s. Manaksia Ltd.,

Aluminium Division), Vill.+PO.- Bhuyanraichak, Sutahata, Haldia, Purba Medinipur, Pin-721635.

Appellant (s)

**VERSUS** 

# Commr. of CGST & Central Excise, Haldia

M.S. Building, 15/1, Strand Road, Kolkata-700001.

Respondent (s)

### **APPERANCE:**

Shri S. P. Shidhanta, Consultant for the Appellant Shri P. K. Ghosh, Authorized Representative for the Respondent

#### **CORAM:**

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

Miscellaneous Order No...75068-75069/2023

<u>Date of Hearing: 1<sup>st</sup> March, 2023</u> <u>Date of Decision: 1<sup>st</sup> March, 2023</u>

## **ORDER**

Miscellaneous Application has been filed by the Revenue for condonation delay of 18 (Eighteen) days in filing the Cross Objection before the Tribunal.

2. In view of the submissions, made by the Ld. Authorized Representative for the Department and the reasons as explained in the Application, the delay in filing the appeal is condoned. The Misc. Application (COD) is allowed. The appeal to come up in due course.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar) Member (Judicial)